

GOVERNMENT OF INDIA
MINISTRY OF FINANCE

DEPARTMENT OF ECONOMIC AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 2428

TO BE ANSWERED ON FRIDAY, 9th MARCH, 2018
[Phalguna 18, 1939 (SAKA)]

'Irregularities observed in Audit'

2428. SHRI RAJU SHETTY:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government audits have revealed irregularities due to which different departments of Government have lost a huge amount;
- (b) if so, the details of losses under use of Government assets observed;
- (c) whether the Government has fixed responsibility in this regard;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the details of the measures suggested by the Government to minimise the wastage of national property?

ANSWER

MINISTER OF STATE IN THE
MINISTRY OF FINANCE

(SHRI PON. RADHAKRISHNAN)

(a) & (b): The Comptroller and Auditor General of India conducts the audit of Central/State Government offices, Public Sector Undertakings and other entities as per the CAG's DPC Act 1971. Significant audit findings regarding irregularities are reported to the Parliament/State Legislatures through the Audit Reports of CAG. Year wise details of Audit reports laid in the Parliament and State Legislatures are made available on the website at Comptroller and Auditor General of India <http://www.cag.gov.in/audit-reports>.

(c) & (d): The findings/observations of Audit made in its Reports are to be responded/replied by the respective administrative wings of the Government and the Action Taken Notes/Reports on such observations are also submitted to Public Account Committee.

(e): Government has been taking the cognizance of findings at the Audit and action appropriate at various levels taken to avoid occurrence of lapses, corrective action are also being taken by Government for safeguarding the national property.